

श्री शीत लाल प्रसाद वर्मा : मैं विधेयक

The motion was adopted

पुरःस्थापित करता हूँ।

SHRI CHITTA BASU : I introduce the Bill.**

15.35 hrs.

SALARY, ALLOWANCES AND PENSION OF MEMBERS OF PARLIAMENT (AMENDMENT) BILL.*

15.36 hrs.

CENTRAL EXCISES AND SALT (AMENDMENT) BILL*

Amendment of section 8A etc.

(Insertion of new sections 11D, 11E, etc.)

SHRI DOONGAR SINGH (Hamirpur) : I beg to move for leave to introduce a Bill further to amend the Salary, Allowances and pension of Members of Parliament Act 1954.

SHRI NAVIN RAVANI : (Amreli) I beg to move for leave to introduce a Bill further to amend the Central Excises and Salt Act, 1944.

MR. DEPUTY SPEAKER : The question is :

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SHRI DOONGAR SINGH : I introduce the Bill.

SHRI NAVIN RAVANI : I introduce the Bill.**

LOKPAL BILL.*

15.37 hrs.

CONSTITUTION (AMENDMENT) BILL

SHRI CHITTA BASU (Barasat) : I beg to move for leave to introduce a Bill to provide for the appointment of a Lokpal to inquire into allegations of misconduct against public men and public servants and for matters connected therewith.

Amendment of article 31B)

MR. DEPUTY SPEAKER : We now take up further consideration of the Constitution (Amendment) Bill - (Amendment of article 31B).

MR. DEPUTY SPEAKER : The question is :

“That leave be granted to introduce a Bill to provide for the appointment of a Lokpal to inquire in to allegations of misconduct against Public men and public servants and for matters connected therewith.

Two hours have been allotted. Shri M.M. Lawrence has already taken 120 seconds. Now he can continue.

SHRI M.M. LAWRENCE (Idukki) : This is an amendment envisaging to give protection to the farmers and the landless poor

* published in gazette of India Extraordinary. Part-II Section 2 dated 18-11-83.

** Introduced with the recommendation of the president.